

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

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O.A./T.A. No. 88/86 198

Shri Surat Singh Applicant(s)

Versus

Delhi Administration & Ors Respondent(s)

Sr. No.	Date	Orders
	17.3.86	<p>Present: Shri S.C. Sharma, counsel for petitioner</p> <p>The learned counsel for the petitioner admits that the petitioner has not yet made any representation to the Lt. Governor who is the Reviewing Authority about the Commissioner of Police. Accordingly the application cannot be admitted. The petitioner is at liberty to come up to the Tribunal again after availing of all remedies available to him in the Delhi Administration. Since he is retiring shortly he can come up before the Tribunal in advance of his date of retirement. The application is dismissed as withdrawn.</p> <p><i>[Handwritten signature of H.P. Bagchi]</i></p> <p>(H.P. BAGCHI)</p>

[Handwritten signature of S.P. Mukerji]

(S.P. MUKERJI)